

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
BANGALORE- 560 038.

Contempt Petition No 51/94 Dated: 13 DEC 1994
30/ APPLICATION NO: 164 of 93.

APPLICANTS:- M. A. Rehman Shariff
v/s.

RESPONDENTS:- Sri. Munigan, Chief Per. Officer, S. Railway
Madras and Others.

To

- ① Dr. M.S. Nagaraja, Advocate,
no.11, 1st cross, 11 floor,
Sripath Complex, Gandhinagar
Bangalore-9.
- ② Sri. A.N. Venugopala Gowda,
Advocate, No. 8/2, upstairs,
R.V. Road, Bangalore-4.

Subject:- Forwarding of copies of the Order passed by the
Central Administrative Tribunal, Bangalore.
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Please find enclosed herewith a copy of the ORDER/
STAY ORDER/INTERIM ORDER/ passed by this Tribunal in the above
mentioned application(s) on 30-11-94

Issued on
13/12/94

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for DEPUTY REGISTRAR
JUDICIAL BRANCHES.

gm*

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH, BANGALORE

CONTEMPT PETITION NO.51/1994 IN
O.A.NO.164/93

WEDNESDAY THIS THE THIRTIETH DAY OF NOV., 1994

MR. V. RAMAKRISHNAN

MEMBER (A)

MR. A. N. VUJJANARADHAYA

MEMBER (J)

Shri M.A. Rahman Shariff,
Retd. Chief Travelling Ticket,
Collector,
'Deepti Nilaya' Lakshmaiah Block,
Bangalore - 560 024

Applicant/
Petitioner

(By Advocate Dr. M.S. Nagaraja)

v.

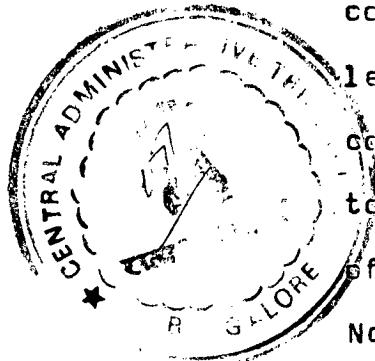
1. Shri Murugan,
Chief Personnel Officer,
Southern Railway,
Park Town,
Madras
2. Shri Ashok Bhatnagar,
Chairman,
Railway Board,
New Delhi
3. Shri Mazihuzzaman,
Secretary to Govt. of India,
Ministry of Railways,
New Delhi

Respondents/
Alleged Contemners

ORDER

MR. V. RAMAKRISHNAN, MEMBER (A)

We have heard Dr. M.S. Nagaraja for the
contempt petitioner and Shri A.N. Venugopal,
learned Standing Counsel for the alleged
contemners. The direction of the Tribunal was
to consider the case of the applicant for extension
of the benefit in terms of the Circular order
No. P(S) 443/III/T.C. Staff/Court Case/TPJ Dn. (Pilot)



dated 22.9.92 and take further action in case they are found eligible, etc. Shri Venugopal submits that the Railway Administration have considered the case of the applicant and taken a decision but the same is not favourable to the petitioner. In view of the above, contempt petition does not survive and the alleged contemners are discharged. If the applicant is still aggrieved, it is open to him to take appropriate steps in the matter. No costs.

Sd -

MEMBER (J)

Sd -

MEMBER (A)

TRUE COPY

13/12/94
Section Officer
Central Administrative Tribunal
Bengaluru Bench
Bangalore